

(2)

contd.

governed by the C.E.S (C.C.A) Rules, 1964 and that, therefore, the above two orders which have been issued under these rules are invalid.

3. We are of the view that the applicant can raise all these issues before the competent departmental authority and that ~~initially~~ <sup>has</sup> until that authority has passed final orders, the applicant cannot be deemed to have exhausted all possible remedies.

4. In this view of the matter we dispose of this application as being premature. We ~~are~~ however, directing the respondents to dispose of the applicant's appeal dtd. 2-5-1989 within two months of <sup>the</sup> receipt of <sup>a</sup> certified copy of this order. We also make it clear <sup>that</sup> if the applicant continues to ~~be~~ remain aggrieved after final orders

contd.

contd.

(3)

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are passed by the  
competent departmental  
authority & ~~he~~<sup>he</sup> is  
at liberty to approach  
this Tribunal for  
appropriate relief.  
There will be no order  
as to costs.

Decy P. S. Chaudhri  
(J. P. Sharma) (P. S. Chaudhri)  
M(J) M.(A)

Decree dated 30.3.90  
Sent to parties  
on 24.4.90.

Abdul